

**Central Administrative Tribunal
Madras Bench**

MA/310/00234/2021 (in)(&) OA/310/00529/2021

Dated the 29th day of April Two Thousand Twenty One

P R E S E N T

**Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)**

1. The Accountants General Offices,
Pensioners' Forum,
No.361, Anna Salai,
Teynampet,
Chennai 600 018,
rep. by the Secretary,
K.Raghavendran.
2. P.Balasubramaniam,
S/o.A.Periyasamy,
No.25, Cheran Street,
Mayilarasu Nagar,
Chromepet,
Chennai 600 004
(Senior Audit Officer-retd.).

..Applicants

By Advocate **M/s.R.Malaichamy**

Vs.

1. Union of India, rep by the
Secretary,
D/o Personnel, Public Grievances & Pension,
Lok Nayak Bhavan, Khan Market,
New Delhi 110 003.

2. The Comptroller & Auditor General of India,
No.9, Deendayal Upadyay Marg,
New Delhi 110 124.
3. The Controller General of Accounts,
M/o Finance,
GPO Complex, Block-E,
Aviation Colony, IMA Colony,
New Delhi 110 023.
4. Accountant General (A&E),
No.361, Anna Salai,
Teynampet,
Chennai 600 018.

..Respondents

By Advocate **Mr.V.Vijay Shankar (R4)**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“To call for the records of the 2nd respondent pertaining to his order which is made in No.241-ISW/51-2021 dated 17.03.2021 and set aside the same; consequent to,

direct the respondents to draw pension/family pension as per the existing system under the counter pension through PAO/IAD and

to pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.”

2. Heard Mr.R.Malaichamy for the applicants and Mr.V.Vijay Shankar for the respondent No.4 on advance notice.
3. MA 234/2021 is allowed for the reasons stated therein and in the interest of justice. The applicants are permitted to file a single OA. Perused the OA and all the documents.
4. At the time of hearing, counsel for the applicants submit that the applicants have filed representations dated 05.4.2021, 07.4.2021, 12.4.2021 & 12.4.2021 which have not been considered by the respondents. He further submits that this OA may be disposed of with a direction to the respondents to consider and pass orders on the

representations of the applicants, in a time bound manner.

5. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representations of the applicants dated 05.4.2021, 07.4.2021, 12.4.2021 & 12.4.2021 and pass a reasoned and speaking order, as per law, within 2 months from the date of receipt of a copy of this order. Until the disposal of the said representations, the respondents shall not give effect to the impugned order No.241-ISW/51-2021 dated 17.3.2021.

6. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

29.04.2021

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